Office of the District Magistrate, Muzaffarnagar

From : City Magistrate
Muzaffarnagar

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Ref. No. : 1014/ओ०ए०नं०.604/हुसेन अहमद/2024 Dated 03-01-2024

Sub.- **<u>Report in Compliance to the direction issued by Hon'ble National Green Tribunal on 13.10.2023 in O.A. No. 604/2023 Hussain Ahamad Vs State of U.P. & Ors.</u>**

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Report in compliance of the order issued on 13.10.2023 by Hon'ble National Green Tribunal in O.A. No. 604/2023 Hussain Ahamad Vs State of U.P. & Ors.

Encl. : As above.

Yours faithfully

(Vikas Kashyap)
City Magistrate
Muzaffarnagar

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. District Magistrate, Muzaffarnagar for information.
3. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
4. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
5. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

City Magistrate
Muzaffarnagar

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 604/2023 हुसैन अहमद बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 13.10.2023 के अनुपालन में गठित समिति की संयुक्त निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 604/2023 हुसैन अहमद बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 13.10.2023 को आदेश पारित किया गया, जिसके कार्यकारी अंश निम्नवत् हैं :–

- *In this Original Application, the allegation is in respect of illegal operation of the respondent no. 5 and 6, Brick Kilns. It is the stand of the applicant that Brick Kiln owners have done illegal mining of earth from the nearby agricultural fields by digging pits upto 15-20 feet and thereafter, the pits were abandoned. Those, abandoned pits got filled up during the rainfall and 5 children had died, who had accidently entered the pits filled with the rainy water and mud.*

- *Learned Counsel for the applicant has referred to the office memorandum dated 24.06.2013 and has submitted that in terms of Clause 4 (a) (ii) burrowing/excavation activities should be restricted to maximum depth of 2 mtrs. below general ground level at the site and that in terms of clause 4 (a) (v) the burrowed/excavated pit should be restored by the project proponent for useful purpose. He has further submitted that Clause 4 (a) (vi) thereof has also been violated by not putting the fencing all around the burrowed/excavated pit.*

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 604/2023 हुसैन अहमद बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 13.10.2023 के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं जिला प्रशासन की समिति गठित की गयी **(संलग्नक–1)**। सम्बन्धित विभागों द्वारा नामित किये गये अधिकारियों का विवरण निम्नवत् है :–

1– श्री अंकित सिंह, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर (प्रतिनिधि सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ)

2– श्री विकास कश्यप, नगर मजिस्ट्रेट, मुजफ्फरनगर(प्रतिनिधि जिलाधिकारी मुजफ्फरनगर)

3– डा0 डी0के0 सोनी, क्षेत्रीय निदेशक, क्षेत्रीय निदेशालय, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ (प्रतिनिधि सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड दिल्ली)

इस क्रम में दिनांक 29.12.2023 को ईंट भट्टा **मै0 श्रीराम ब्रिक फील्ड ग्राम चरथावल, ब्लॉक चरथावल, जिला मुजफ्फरनगर** के द्वारा गाटा संख्या 317, 319 एवं 636 क्षेत्रफल क्रमशः 0.543 है0, 0.338 है0 एवं 0.072 स्थित ग्राम कसियारा सन्निकट ग्राम लुहारी

खुर्द ब्लॉक चरथावल, जिला मुजफ्फरनगर के खनन क्षेत्र का सर्वेक्षण संयुक्त समिति द्वारा किया गया। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् हैं :–

<u>अवलोकन</u>

अ– मै0 श्रीराम ब्रिक फील्ड ग्राम चरथावल, ब्लॉक चरथावल, जिला मुजफ्फरनगर

1– उक्त ईंट भट्टा राष्ट्रीय राजधानी क्षेत्र (एनसीआर) में आच्छादित है। मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों के अनुपालन में निरीक्षण के दौरान ईंट भट्टा मै0 श्रीराम ब्रिक फील्ड ग्राम चरथावल, जिला मुजफ्फरनगर संचालित नहीं पाया गया।

2– ईंट भट्टा मै0 श्रीराम ब्रिक फील्ड ग्राम चरथावल, जिला मुजफ्फरनगर द्वारा भूमि स्वामी से मिट्टी खनन कर कच्ची ईंट पथाई हेतु अनुबन्ध किया गया है।

3– ईंट भट्टा संचालक द्वारा गाटा संख्या 317, 319 एवं 636 से मिट्टी खनन हेतु भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश द्वारा जारी प्रमाण पत्र प्रस्तुत किया गया, जिसके अनुसार ईंट भट्टे को संदर्भित स्थल से मिट्टी खनन हेतु अनुज्ञा प्राप्त है। प्रमाण पत्र की छायाप्रति **संलग्नक–2** पर संलग्न है।

4– ईंट भट्टे के संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर द्वारा कन्सोलिडेटेड जल एवं वायु सहमति पत्र दिनांक 26.12.2022 द्वारा निर्गत है, जिसकी वैधता दिनांक 31.07.2027 तक है **(संलग्नक–3)**।

5– संयुक्त समिति के निरीक्षण के दौरान सन्दर्भित स्थल Lat. 29.542417 Log. 77.635535 पर संयुक्त समिति के सदस्यों के अतिरिक्त निम्नांकित व्यक्ति उपस्थित रहे :–

1– श्री सादिक हसन, एडवोकेट
2– फरहा खान, एडवोकेट
3– श्री मुकेश कुमार पुत्र धर्मवीर
4– जनेश्वर पुत्र बीरबल
5– जल सिंह पुत्र बीरबल
6– रक्षित कुमार पुत्र मुकेश कुमार

6— निरीक्षण के दौरान पाया गया कि संदर्भित स्थल के चारों ओर तार से घेराव किया गया है।

7— निरीक्षण के दौरान सन्दर्भित स्थल का लेवल आसपास की भूमि के लेवल से लगभग 1.5 मी0 तक गहरा पाया गया। सर्वेक्षण के दौरान यह भी स्पष्ट हुआ कि उक्त खनन क्षेत्र में अतिरिक्त मिट्टी का भराव कर गहरे गड्ढों को भरने की प्रक्रिया की गयी है। वर्तमान में मात्र 1 से 1.5 फुट गहरे गड्ढे/नालियां पायी गयी, जिसमें अल्प मात्रा में जल का भराव पाया गया। निरीक्षण के समय मिट्टी खुदाई एवं ईंट पथाई का कार्य होता हुआ नहीं पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् हैं :—

8— निरीक्षण के दौरान उपस्थित श्री जनेश्वर पुत्र श्री बीरबल निवासी ग्राम कसियारा से चर्चा के दौरान पता चला कि उनका 13 वर्षीय पुत्र प्रियांशु दिनांक 13.07.2023 को अपनी माता के साथ उक्त स्थल के सन्निकट खेतों में काम करने हेतु आया हुआ था। तत्समय उसके पैर गन्दे हो गये थे, पैरों को धोने के लिए वह खनन क्षेत्र में स्थित पानी भराव क्षेत्र में चला गया तथा पैरों को धोने के दौरान उसका पैर फिसल गया, जिसके कारण वह पानी में डूबने लगा, जिसको बचाने के लिए एक अन्य बच्ची स्वाति पुत्री तुलसीराम निवासी ग्राम कसियारा, आयी, वह भी पानी में फिसलकर डूब गयी तथा दोनों बच्चों की मृत्यु पानी में डूबने के कारण हो गयी थी।

9— उपस्थित लोगों से चर्चा के दौरान संज्ञान में आया कि खनन क्षेत्र में इस प्रकार के कई गड्ढे बनाये गये थे, जिनकी गहराई 2 मीटर से अधिक थी एवं उनका उपयोग ईंटों की पथाई के लिए आवश्यक मिट्टी का गारा बनाने हेतु किया जाता है। वर्षा ऋतु के

दौरान पूरे खनन क्षेत्र व गड्ढों में पानी का भराव हो गया था, जिस कारण गड्ढों की गहराई का पता नहीं चलता है तथा उक्त दुर्घटना घटित हो गयी।

10– निरीक्षण के दौरान उपस्थित लोगों द्वारा बताया गया कि दुर्घटना के समय इस खनन क्षेत्र में किसी प्रकार की दुर्घटना की रोकथाम हेतु बाडबन्दी नहीं की गयी थी, न ही किसी प्रकार का कोई सूचना पट्ट स्थापित किया गया था, जो कि घोर लापरवाही का द्योतक है।

11– प्राप्त जानकारी एवं चर्चा के अनुसार दुर्घटना के समय खनन क्षेत्र में 2 मीटर से अधिक गहराई में मिट्टी खुदाई की गयी तथा कई गड्ढे बनाये गये। गड्ढों का प्रयोग ईंट पथाई हेतु गारा बनाये जाने में किया गया, जो कि उ0प्र0 शासन भूतत्व एवं खनिकर्म अनुभाग की अधिसूचना संख्या 1157/86–2021–03(सा0)/2021 दिनांक 29.10.2021 में दिये गये प्राविधानों का स्पष्ट उल्लंघन है। ईंट भट्टा द्वारा खनन क्षेत्र में अनुमन्य गहराई से अधिक खनन किये जाने के सम्बन्ध में खनन विभाग से नियमानुसार अग्रिम कार्यवाही के सम्बन्ध में आख्या पृथक रूप से प्राप्त किया जाना उचित होगा।

12– उक्त दुर्घटना में दो बच्चों की मृत्यु हो जाना प्रकाश में आया है, इस सम्बन्ध में पीड़ित पक्ष द्वारा थाना चरथावल जिला मुजफ्फरनगर में एफ0आई0आर0 सं0 0228 दिनांक 13.07.2023 **(संलग्नक–4)** दर्ज करायी गयी है, जिसमें जिला प्रशासन स्तर पर कार्यवाही अग्रसर है।

उक्त के क्रम में दिनांक 29.12.2023 को ईंट भट्टा **मै0 माँ भगवती ब्रिक फील्ड, ग्राम अलीपुर अटेरना, ब्लॉक बुढ़ाना, जिला मुजफ्फरनगर** के द्वारा गाटा संख्या 427, 1506म एवं 428 क्षेत्रफल क्रमशः 0.205 है0, 0.205 है0 एवं 0.338 स्थित ग्राम अलीपुर अटेरना, तहसील बुढाना, जिला मुजफ्फरनगर के खनन क्षेत्र का सर्वेक्षण संयुक्त समिति द्वारा किया गया।

ब– मै0 माँ भगवती ब्रिक फील्ड, ग्राम अलीपुर अटेरना, ब्लॉक बुढ़ाना, जिला मुजफ्फरनगर

1– उक्त ईंट भट्टा राष्ट्रीय राजधानी क्षेत्र (एनसीआर) में आच्छादित है। मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों के अनुपालन में निरीक्षण के दौरान ईंट भट्टा मै0 माँ भगवती ब्रिक फील्ड, ग्राम अलीपुर अटेरना, ब्लॉक बुढ़ाना, जिला मुजफ्फरनगर संचालित नहीं पाया गया।

2– ईंट भट्टा मै0 माँ भगवती ब्रिक फील्ड, ग्राम अलीपुर अटेरना, ब्लॉक बुढ़ाना, जिला मुजफ्फरनगर द्वारा भूमि स्वामी से मिट्टी खनन कर कच्ची ईंट पथाई हेतु अनुबन्ध किया गया है।

3– ईंट भट्टा संचालक द्वारा गाटा संख्या 427, 1506म एवं 428 से मिट्टी खनन हेतु भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश द्वारा जारी प्रमाण पत्र प्रस्तुत किया गया, जिसके अनुसार ईंट भट्टे को संदर्भित स्थल से मिट्टी खनन हेतु अनुज्ञा प्राप्त है। प्रमाण पत्र की छायाप्रति **संलग्नक–5** पर संलग्न है।

4– ईंट भट्टे के संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर द्वारा कन्सोलिडेटेड जल एवं वायु सहमति पत्र दिनांक 28.09.2022 द्वारा निर्गत है, जिसकी वैधता दिनांक 31.07.2027 तक है **(संलग्नक–6)**।

5– संयुक्त समिति के निरीक्षण के दौरान सन्दर्भित स्थल Lat. 29.286924 Log. 77.528452 पर संयुक्त समिति के सदस्यों के अतिरिक्त निम्नांकित व्यक्ति उपस्थित रहे :–

1– श्री सादिक हसन, एडवोकेट
2– फरहा खान, एडवोकेट
3– श्री मुकेश कुमार पुत्र धर्मवीर
4– जनेश्वर पुत्र बीरबल
5– जल सिंह पुत्र बीरबल
6– रक्षित कुमार पुत्र मुकेश कुमार

6– निरीक्षण के दौरान पाया गया कि संदर्भित स्थल के चारों ओर तार से घेराव नहीं किया गया है।

7– निरीक्षण के दौरान सन्दर्भित स्थल का लेवल आसपास की भूमि के लेवल से लगभग 1.0 मी0 से कम गहरा पाया गया। उक्त क्षेत्र में गेहूँ की फसल होती हुई पायी गयी तथा निरीक्षण के समय सन्दर्भित स्थल लगभग समतल पाया गया। मात्र लगभग 10 प्रतिशत क्षेत्र ही खाली पाया गया, जिसमें किसी प्रकार मिट्टी खुदाई का कार्य होता हुआ नहीं पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् हैं :–

8– निरीक्षण के दौरान उपस्थित मृतक बच्चों के पिता हुसैन पुत्र युसुफ निवासी ग्राम दभेड़ी रसूलपुर, तहसील बुढाना जिला मुजफ्फरनगर से चर्चा के दौरान पता चला कि उनके 03 पुत्र फैजल आयु 8 वर्ष, असद आयु 10 वर्ष एवं अहसान आयु 12 वर्ष दिनांक 27.06.2023 को उक्त स्थल पर गड्ढों के पानी में डूबने से मृत्यु हो गयी थी।

9– उपस्थित लोगों से चर्चा के दौरान संज्ञान में आया कि खनन क्षेत्र में इस प्रकार के कई गड्ढे बनाये गये थे, जिनकी गहराई 2 मीटर से अधिक थी एवं उनका उपयोग ईंटों की पथाई के लिए आवश्यक मिट्टी का गारा बनाने हेतु किया जाता है। वर्षा ऋतु के दौरान पूरे खनन क्षेत्र व गड्ढों में पानी का भराव हो गया था, जिस कारण गड्ढों की गहराई का पता नहीं चलता है तथा उक्त दुर्घटना घटित हो गयी।

10– निरीक्षण के समय उपस्थित लोगों द्वारा बताया गया कि दुर्घटना के समय इस खनन क्षेत्र में किसी प्रकार की दुर्घटना की रोकथाम हेतु बाडबन्दी नहीं की गयी थी, न ही किसी प्रकार का कोई सूचना पट्ट स्थापित किया गया था, जो कि घोर लापरवाही का द्योतक है।

11– प्राप्त जानकारी एवं चर्चा के अनुसार दुर्घटना के समय खनन क्षेत्र में 2 मीटर से अधिक गहराई में मिट्टी खुदाई की गयी तथा कई गड्ढे बनाये गये तथा गड्ढों का प्रयोग ईंट पथाई हेतु गारा बनाये जाने में किया गया, जो कि उ0प्र0 शासन भूतत्व एवं खनिकर्म अनुभाग की अधिसूचना संख्या 1157/86–2021–03(सा0)/2021 दिनांक 29.10.2021 में दिये गये प्राविधानों का स्पष्ट उल्लंघन है। ईंट भट्टा द्वारा खनन क्षेत्र में अनुमन्य गहराई से अधिक खनन किये जाने के सम्बन्ध में खनन विभाग से नियमानुसार अग्रिम कार्यवाही के सम्बन्ध में आख्या पृथक से प्राप्त किया जाना उचित होगा।

12– उक्त दुर्घटना के सम्बन्ध में कार्यालय तहसीलदार बुढ़ाना, मुजफ्फरनगर के पत्र संख्या 794/र0का0 दिनांक 26.06.2023 संलग्न है **(संलग्नक–7)**। आख्यानुसार दिनांक 26.06.2023 को अपरान्ह लगभग 1:00 बजे ग्राम रसूलपुर दभेड़ी, तहसील बुढ़ाना निवासी अहसान ना0बा0 आयु लगभग 10 वर्ष पुत्र आरिफ, असद आयु लगभग 08 वर्ष एवं फैसल आयु लगभग 06 वर्ष पुत्रगण हुसैन निवासीगण रसूलपुर दभेडी, तहसील बुढाना की गाँव अलीपुर अटेरना स्थित माँ भगवती ब्रिक फील्ड में भट्टे की पथवार के खुदान मे बरसात के पानी से भरे गहरे गड्ढे में खेलते हुए डूबने से मृत्यु हो गयी है। मौके पर उपस्थित मृतक बच्चों के पिता आरिफ एवं हुसैन पुत्रगण युसुफ निवासीगण

रसूलपुर दभेड़ी एवं अन्य लोगों के ब्यान लिये गये। मृतक के अभिभावकों द्वारा मृतक बच्चों के पोस्टमार्टम कराने एवं अन्य कोई कानूनी कार्यवाही कराने से इंकार किया गया है।

निष्कर्ष

1– संयुक्त समिति द्वारा पाया गया कि उपरोक्त वर्णित दोनों ईंट भट्टों के संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से आवश्यक जल एवं वायु सहमति निर्गत है।

2– शिकायतकर्ता द्वारा उपरोक्त वर्णित दोनों ईंट भट्टों द्वारा अवैधानिक मिट्टी खनन कर 15 से 20 फुट गहरे गड्ढे बनाये जाने की शिकायत की गयी है। शिकायत में दिये गये तथ्यों की पुष्टि निरीक्षण के समय नहीं पायी गयी।

3– संयुक्त समिति द्वारा निरीक्षण के समय संदर्भित खनन क्षेत्रों में किसी भी प्रकार का मिट्टी खनन अथवा ईंट पथाई का कार्य होता हुआ नहीं पाया गया। निरीक्षण के समय उक्त दोनों ईंट भट्टों के खनन क्षेत्र में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के ऑफिस मेमोरेण्डम दिनांक 24.06.2013 के Clause 4(a) (ii) एवं 4(a)(v) का अनुपालन किया जाता पाया गया।

4– उक्त दोनों प्रकरणों के सम्बन्ध में डायरेक्टर जनरल ऑफ माइनिंग एण्ड सेफ्टी से भी पृथक रूप से आख्या प्राप्त किया जाना उचित होगा।

5– **मै0 श्रीराम ब्रिक फील्ड ग्राम चरथावल, ब्लॉक चरथावल, जिला मुजफ्फरनगर** के खनन क्षेत्र में हुई दुर्घटना में दो बच्चों की मृत्यु हो जाने के सम्बन्ध में पीड़ित पक्ष द्वारा थाना चरथावल जिला मुजफ्फरनगर में एफ0आई0आर0 दर्ज करायी गयी है, जिसमें जिला प्रशासन स्तर पर कार्यवाही अग्रसर है।

6– **मै0 माँ भगवती ब्रिक फील्ड, ग्राम अलीपुर अटेरना, ब्लॉक बुढ़ाना, जिला मुजफ्फरनगर** के खनन क्षेत्र में हुई दुर्घटना के सम्बन्ध में कार्यालय तहसीलदार बुढ़ाना की आख्या के अनुसार मृतक के अभिभावकों द्वारा मृतक बच्चों के पोस्टमार्टम कराने एवं अन्य कोई कानूनी कार्यवाही कराने से इंकार किया गया है।

उक्तानुसार आख्या सादर प्रस्तुत है।

(इमरान अली)
सहा0पर्या0अभि0
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
मुजफ्फरनगर।

(अंकित सिंह)
क्षेत्रीय अधिकारी

(विकास कश्यप)
नगर मजिस्ट्रेट
मुजफ्फरनगर।

(डा0 डी0के0 सोनी)
क्षेत्रीय निदेशक
क्षेत्रीय निदेशालय
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
लखनऊ।

संलग्नक-1

टिप्पणी एवं आदेश

पृष्ठ संख्या / एन

जिलाधिकारी महोदय

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण मे योजित ओ0ए0 संख्या 604/2023 हुसैन अहमद बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 13.10.2023 **(पताका–क)** का संदर्भ ग्रहण करना चाहें, जिसके सुसंगत अंश निम्नवत् हैं :-

"..... 3. The facts disclosed in the OA reveals that substantial issue relating to environment is involved in the matter. Hence, at this stage, we deem it proper to constitute a joint committee comprising of the Member Secretary, State Pollution Control Board, representative of the Secretary, Central Pollution Control Board and the District Magistrate, Muzaffarnagar. The District Magistrate will act as a nodeal agency. The committee will visit the site and will find out the factual position and also suggest the remedial measures. Let the report be submitted by the Committee on or before the next date of hearing by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

4. Meanwhile, let notice be also issued to respondents. Applicant is directed to serve the respondents and file affidavit of service on the next date of hearing.

5. List this matter on 05.01.2024."

मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित उक्त आदेशों के अनुपालन में जिला प्रशासन की ओर से संयुक्त निरीक्षण हेतु महोदय यदि सहमत हों तो नगर मजिस्ट्रेट को नामित करना चाहें।

अंकित सिंह
क्षेत्रीय अधिकारी
उ0 प्र0 प्रदूषण नियंत्रण बोर्ड
मुजफ्फरनगर।

City magistrate nominated.

(अरविन्द मल्लप्पा बंगारी)
जिलाधिकारी
मुजफ्फरनगर।

21.11.23

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
क्षेत्रीय निदेशालय, लखनऊ Regional Directorate, Lucknow
(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forest and Climate Change, Govt. of India)

CM-13011/162/2023-LAW-HO-CPCB-HO/ 573 **दिनांक: 16.11.2023**

सेवा मे,

जिलाधिकारी,
जिलाधिकारी कार्यालय,
मुजफ्फरनगर, उत्तर प्रदेश
251001

विषय: मा॰ राष्ट्रीय हरित अधिकरण मे दायर ओ॰ ए॰ संख्या 604/2023 "हुसैन अहमद बनाम उत्तर प्रदेश राज्य एवं अन्य " में पारित आदेश दिनांक 13.10.2023 के अनुपालन मे संयुक्त समिति में नामांकन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा॰ राष्ट्रीय हरित अधिकरण मे दायर ओ॰ ए॰ संख्या 604/2023 "हुसैन अहमद बनाम उत्तर प्रदेश राज्य एवं अन्य " में पारित आदेश दिनांक 13.10.2023 का संदर्भ ग्रहण करे, जिसके अनुसार मा॰ अधिकरण ने संयुक्त समिति का गठन किया है। जिलाधिकारी मुजफ्फरनगर, समन्वय एवं अनुपालन हेतु नोडल एजेंसी है। उपरोक्त संदर्भ मे उक्त संयुक्त समिति मे केन्द्रीय प्रदूषण नियंत्रण बोर्ड का प्रतिनिधित्व करने हेतु डॉ डी ॰के॰ सोनी, क्षेत्रीय निदेशक, के॰ प्र॰ नि॰ बो॰, क्षेत्रीय निदेशालय, लखनऊ (मो॰ न॰ +91-9794996946) को नामित किया गया है।

अतः आपसे अनुरोध है कि मा॰ राष्ट्रीय हरित अधिकरण के आदेश का समयबद्ध अनुपालन सुनिश्चित करने हेतु नामित अधिकारियों के साथ समन्वय स्थापित करने का कष्ट करे। बैठक/ निरीक्षण की तिथि एवं नामित अधिकारी के संबंध मे इस कार्यालय को अग्रिम सूचना श्रेयस्कर होगी।

6/4/05D
RO-UPPCB

भवदीय

(देवेन्द्र कु॰ सोनी)
क्षेत्रीय निदेशक

(अरविन्द मल्लप्पा बंगारी)
जिलाधिकारी
मुजफ्फरनगर।

"पिकप भवन", विभूति खण्ड, गोमती नगर, लखनऊ-226 010 (उ.प्र.)
"PICUP Bhawan", Vibhuti Khand, Gomti Nagar, Lucknow-226 010 (U.P.)
EPABX दूरभाष : 0522-4087600, 4087700
दूरभाष / Tel. : 0522-4087601, 2721915
ई मेल / e-mail : rdlucknow.cpcb@gov.in, cpcb.lucknow@gmail.com

प्रधान कार्यालय/Head Office
"परिवेश भवन", ईस्ट अर्जुन नगर, दिल्ली-110 032
"Parivesh Bhawan", East Arjun Nagar, Delhi-110 032
EPABX दूरभाष/ Tel. : 011-43102030, 22303717
वेबसाईट/website:http://www.cpcb.nic.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 402569 /सी–3/ NGT. 363 /2023 दिनांक: 2 /11/2023

सेवा में,

मा.एन.जी.टी. प्रकरण/अतिमहत्वपूर्ण/समयबद्ध

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली, 110032,

विषयः मा. राष्ट्रीय हरित अधिकरण में योजित O.A. No. 604/2023 Hussain Ahamad Versus State of U.P. & Ors. के संबंध में पारित आदेश दिनांक–13.10.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा. राष्ट्रीय हरित अधिकरण में योजित O.A. No. 604/2023 Hussain Ahamad Versus State of U.P. & Ors. के संबंध में पारित आदेश दिनांक–13.10.2023 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त पारित आदेश दिनांक–13.10..2023 के सुसंगत अंश निम्नवत हैं:–

"........ 3. The facts disclosed in the OA reveals that substantial issue relating to environment is involved in the matter. Hence, at this stage, we deem it proper to constitute a joint Committee comprising of the Member Secretary, State Pollution Control Board, representative of the Secretary, Central Pollution Control Board and the District Magistrate, Muzaffarnagar. The District Magistrate will act as a nodal agency. The Committee will visit the site and will find out the factual position and also suggest the remedial measures. Let the report be submitted by the Committee on or before the next date of hearing by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

4. Meanwhile, let notice be also issued to respondents. Applicant is directed to serve the respondents and file affidavit of service on the next date of hearing.

5. List this matter on 05.01.2024.""

इस संबंध में उ.प्र. प्रदूषण नियंत्रण बोर्ड की ओर से क्षेत्रीय कार्यालय, मुजफ्फरनगर के क्षेत्रीय अधिकारी, श्री अंकित सिंह, जिनका मोबाईल नम्बर–7839891687 है, को ऐतदद्वारा नामित किया जाता है। प्रकरण में अनुपालन आख्या मा. राष्ट्रीय हरित अधिकरण में अग्रिम सुनवाई तिथि से पूर्व दाखिल की जानी है। मा. राष्ट्रीय हरित अधिकरण द्वारा जिलाधिकारी, मुजफ्फरनगर को समन्वय एवं अनुपालन हेतु नोडल एजेन्सी बनाया गया है। अतः आपसे अनुरोध है कि उक्त हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड के किसी अधिकारी को नामित करने का कष्ट करें। प्रकरण में अगली सुनवाई तिथि–05.01.2024 निर्धारित है।

भवदीय

संलग्नकः यथोपरि।

(अजय कुमार शर्मा)
सदस्य सचिव

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर को इस अनुरोध के साथ कि माा. एन.जी.टी. में विचाराधीन उक्त वाद हेतु संबंधित अधिकारी को आवश्यक कार्यवाही हेतु अपने स्तर से नामित करने का कष्ट करें।
2. विधि अधिकारी, प्रथम, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश कि साथ कि उपरोक्त संयुक्त समिति अथवा इनके द्वारा नामित अधिकारियों से समन्वय स्थापित करते हुए आवश्यक कार्यवाही सुनिश्चित करें।

सदस्य सचिव

 Brick Kiln Certificate

संलग्नक -2

Application No.- 311422230032

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश
DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Brick Kiln Certificate

This is to certify that ***NAGENDER TIWARI*** resident of- SHRI RAM BRICK FIELD KASIYARA ROAD, CHARTHAWAL TEH **GSTN - 09AAIHN4366E1Z0** is Proprietor/Partner of Brick kiln **SHRI RAM BRICK FIELD** Located at District - **Muzaffarnagar**, Tehsil - **Muzaffarnagar**, Village - **Charthawal II**, Gata - **2587M** Number of Paya- **18**, Brick Kiln Type- **ZigZag** has submitted amount **260390** as Total Fee inclusive of Application Fee, Regulating Fee and Palothan Soil fee for Brick kiln session **2022-2023** by challan number ***AKD230127121*** Dated - **18/03/2023**

To be considered as a Certificate of depositing regulating Fee on Brick Earth and valid for transportation and storage of Brick Earth and Palothan Soil.

As per the Application by the Owner of Brick kiln, Brick Earth digging will be done from

क्रम संख्या	जनपद	तहसील	ग्राम	भू-स्वामी का नाम	गाटा संख्या:	क्षेत्रफल (हे०):
1	Muzaffarnagar	Muzaffarnagar	Kasiara	NATHIRAM, ASHOK, NAHAR SINGH	317, 319, 636	0.543, 0.338, 0.072

Issuing Date : 18/03/2023

Valid Till : 30/09/2023

This Certificate has been Digitally issued. It has been Downloaded by the applicant from Departmental portal upmines.upsdc.gov.in. after depositing Regulating Fee. This Certificate does not require any Signature It's validity can be checked from portal upmines.upsdc.gov.in.

blank

संलग्नक – 3

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

170921/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 **Date: 26/12/2022**

To,

M/s

SHRIRAM BRICK FIELD

Vill Charthawal, Tehsil Sadar, Muzaffarnagar ,MUZAFFAR NAGAR,251311

Application Id-18771667

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRIRAM BRICK FIELD** located at **Vill Charthawal, Tehsil Sadar, Muzaffarnagar ,MUZAFFAR NAGAR,251311**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRIRAM BRICK FIELD **granted for the period from 20/12/2022 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Red Bricks (18 Paye)	30000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.5	Septic Tank	On Land

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

ANKIT SINGH
Digitally signed by ANKIT SINGH
Date: 2022.12.26 16:54:39 +05'30'

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln Stack	As approved by CPCB/CAQM	01	Particulate Matter	30 M. high from Ground Level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per E.P. Act

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of

ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2022.12.26 16:55:01 +05'30'

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This Consent to Operate is being granted for Brick Kiln in Rectangular Shaped Trench with ZIG-ZAG Formation along with ID fan.
2. This consent to operate of brick kiln will be subject to the various orders of Hon'ble Supreme Court passed in Civil Appeal Diary No. 18213/2021 NCR Brick Kiln Association Vs Central Pollution Control Board & Others. The operation of Brick Kiln will be strictly subject to the orders passed in this writ petition time to time.
3. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior

ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2022.12.26 16:55:12 +05'30'

approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.

4. This consent is valid for only domestic discharge through septic tank/soak pit.
5. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended.
6. Entire moving area around the Brick kiln should be paved with the bricks to minimize the fugitive dust emission from Brick kiln operations.
7. In compliance of Notification No. G.S.R. As per 143(E) dated 22.02.2022 of Ministry of Environment, Forest and Climate Change, New Delhi, the amount of Particulate Matter in the emissions generated by the brick kiln should not exceed 250 mg/Nm3 and the height of stack must not be less than as stated in the notification.
8. Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
9. Brick kiln shall submit annual returns as per above mentioned rules. Also, Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
10. Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
11. In case of use of standby DG set, it must be operated as per direction no. 55 issued by CAQM & AA, Delhi. The link for same is https://caqm.nic.in/WriteReadData/ LINKS/ 5537426406-4577-4794-bb99-8982c37356dc.pdf
12. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
13. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
14. The brick kiln shall ensure to maintain 6x4 feet platform and 4" porthole as monitoring facility on the stack in compliance of Hon'ble Supreme Court order dt. 13.05.2022.
15. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
16. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
17. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks on paved roads.
18. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
19. Vehicles shall be covered during transportation of raw material/bricks.
20. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
21. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
22. Extraction of ground water through any mechanism like bore well etc. is not allowed without prior Registration/Permission from UP Ground Water Department (UPGWD).
23. Brick kiln shall make rain water harvesting on the premises as per map approved by concerned Authority. Pre-monsoon and Post- monsoon maintenance of rain water harvesting pit shall be done annually.

24. The industry shall submit C.A. certified balance sheet/certificate to this office for verification of consent

ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2022.12.26 16:55:25 +05'30'

fee in every year and accordingly balance fee shall be paid to UPPCB.

25. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.

26. In compliance of THE UTTAR PRADESH BRICK KILNS (SITING CRITERIA FOR ESTABLISHMENT) RULES, 2012 Multi layer and multi storey green belt of 10 m width shall be constructed along the periphery of brick kiln leaving two 10 m wide gaps in the boundary for entry and exit of material and vehicles. A wall of 3 m height shall be constructed on the sides where land is not available for green belt development to prevent fugitive dust emission.

ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2022.12.26 16:55:38 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जांच फार्म -I)

संलग्नक-4

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): मुजफ्फर नगर
P.S. (थाना): चरथावल — Year (वर्ष): 2023
FIR No.(प्र.सू.रि. सं.): 0228
Date &Time of FIR(प्र.सू.रि. की दिनांक/समय): 13/07/2023 00:18

2.

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भा द सं 1860	304
2	अनुसूचित जाति एवं अनुसूचित जनजाति (नृशंसता निवारण) अधिनियम, 1989 (संशोधन 2015)	3(1)(x)

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day (दिन): बुधवार — Date From (दिनांक से): 12/07/2023 — Date To (दिनांक तक): 12/07/2023

Time Period (समय अवधि): पहर 6 — Time From (समय से): 16:00 बजे — Time To (समय तक): 16:00 बजे

(5)
422/23
13/07/2023

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

(b)Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 13/07/2023 Time (समय):00:18 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 003 Date & Time (दिनांक और समय): 13/07/2023 00:18 बजे

4. Type of Information (सूचना का प्रकार): लिखित
5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): पूर्वोत्तर, 05 किमी Beat No. (बीट सं.):

(b) Address (पता): कृष्णपाल के खेत के पास,भट्टे के खदान का गड्ढा,जंगल ग्राम कसियारा

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम): District(State) (ज़िला (राज्य)):

6.Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): श्रीमति सावित्री देवी

(b) Husband's Name (पति का नाम) : स्व0 तुलसीदास

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1991

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	ग्राम कसियारा,चरथावल,मुजफ्फर नगर,उत्तर प्रदेश,भारत
2	स्थायी पता	ग्राम कसियारा,चरथावल,मुजफ्फर नगर,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-8077902152

7.Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

(6)
4-22/23
13/07/2023

S.No (क.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	भट्टा मालिक नाम अज्ञात		पिता का नाम : नामालूम	1. कस्बा चरथावल,चरथावल, मुजफ्फर नगर,उत्तर प्रदेश,भारत

8.**Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):**

9.**Particulars of properties of interest** (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (सपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10.**Total value of property (In Rs/-)**-सम्पत्ति का कुल मूल्य(रु

11.**Inquest Report / U.D. case No., if any** (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number

12.**First Information contents (प्रथम सूचना तथ्य):**

सेवा मे श्रीमान थाना प्रभारी महोदय थाना चरथावल मु0नगर महोदय निवेदन है । कि प्रार्थीया श्री मति सावित्री देवी पत्नी स्व0 तुलसी दास निवासी गाँव कसियारा थाना चरथावल मु0नगर कि निवासी हूँ आज दिनाक 12/07/2023 को समय करीब शाय 04:00 बजे मेरी पूत्री स्वाती उर्म करीब 15 साल तथा मेरे देवर का लडका प्रियापु (उर्फ) गुड्डु घर से पशुओ का चारा लेने जगल गये थे जब काफी समय तक दोनो घर पर वापिस नही आए तो मैने तथा मेरे परिवार जन और ग्राम वासियो द्वारा जगल मे जाकर तलास किया तो दोनो बच्चे कृष्णपाल सेनी के खेत के पास भट्टे के खदान में जो 15/ से 16 फुट गहरे गडडे भट्टा मालिक द्वारा किए गये है। जिनमे बरसात का पानी भरा था उन गडडो मे मृत अवस्था मे मर पडे मिले है। भटटा मालिक द्वारा गडडो को इकसार नही कराया गया भटटा मालिक चरथावल के त्यागी समाज से है । प्रार्थीया अनुसुचित जाति(चमार) से है अयह श्री मान जी से पाथना कि पार्थीया की रिपोर्ट लिखकर भट्टा मालिक के खिलाफ सख्त से सख्त कानुनी कार्यवाही करन की कृपा करे । SD नि0 आ0 सावित्री प्रार्थीया नाम श्रीमति सावित्री पत्नी स्व0 तुलसीदास निवासी गाँव कसियारा थाना चरथावल मु0नगर MOB 8077902152 SD जनेश्वर SD लेखक टीटू करडवाल S/O जयप्रकाश राम निवासी कसियारा थाना चरथावल मु0नगर 9897919742 नोट मैं का0 क्लर्क 1659 नितिन कुमार प्रमाणित करता हूँ कि तहरीर की नकल शब्द व शब्द कम्प्यूटर पर टाईप कर एफआईआर पजीकृत की गयी है ।

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): CO SADAR Rank (पद): Dy. SP (Deputy Superintendant of

No. (सं.): 9454401612 to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ .ए .सी.)

9/22/23

13/07/2020

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

14 Signature/Thumb impression of the complainant / Informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)
Name THANA CHARTHAWAI
Rank I (Inspector)
No. 9454404063

संलग्नक-68

Application No.- 311422230138

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Brick Kiln Certificate

This is to certify that *GAURAV KUMAR (PROPRIETOR)* resident of- VILL-ALIPUR ATTERNA TEHSIL BUDHANA DISTT. MUZAFFAR **GSTN - 09KDFPK0979E1Z6** is Proprietor/Partner of Brick kiln **MAA BHAGWATI BRICK FIELD** Located at District - **Muzaffarnagar,** Tehsil - **Budhana,** Village - **Alipur Aterana,** Gata - **621** Number of Paya-18, Brick Kiln Type- **ZigZag** has submitted amount **291637** as Total Fee inclusive of Application Fee, Regulating Fee and Palothan Soil fee for Brick kiln session 2022-2023 by challan number ***AKD230248819*** Dated - **29/05/2023**

To be considered as a Certificate of depositing regulating Fee on Brick Earth and valid for transportation and storage of Brick Earth and Palothan Soil.

As per the Application by the Owner of Brick kiln, Brick Earth digging will be done from

क्रम संख्या	जनपद	तहसील	ग्राम	भू-स्वामी का नाम	गाटा संख्या:	क्षेत्रफल (हे०):
1	Muzaffarnagar	Budhana	Alipur Aterana	SHAHJAD, NANHE KHAN, MOHD. AKIL	427, 1506M, 428	0.205, 0.205, 0.338

Issuing Date : 29/05/2023

Valid Till : 30/09/2023

This Certificate has been Digitally Issued. It has been Downloaded by the applicant from Departmental portal upminmt.upsdc.gov.in. after depositing Regulating Fee. This Certificate does not require any Signature.it's validity can be checked from portal upminmt.upsdc.gov.in.

about:blank

संलग्नक-6

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

164645/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 **Date: 28/09/2022**

To,

M/s

MAA BHAGWATI BRICK FIELD FORMERLY MISBA BRICK FIELD

Vill. Alkpur Aterna, Block Budhana, Muzaffarnagar ,MUZAFFARNAGAR,251309

Application Id-17840859

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MAA BHAGWATI BRICK FIELD FORMERLY MISBA BRICK FIELD** located at **Vill. Alkpur Aterna, Block Budhana, Muzaffarnagar ,MUZAFFARNAGAR,251309**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MAA BHAGWATI BRICK FIELD FORMERLY MISBA BRICK FIELD **granted for the period from 16/09/2022 to 31/07/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Red Bricks (18 Paye)	30000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.5	Septic Tank	On Land

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln Stack	Rice husk/Biomass/Agriculture refuse/Pellets/briquettes	01	Particulate Matter	30 M. high from Ground Level, Settling Chamber

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	250 mg/Nm3

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This Consent to Operate order will be subject to the further order of U.P. Pollution Control Board, Head Office Lucknow regarding effective closure order and imposed environmental compensation, if any.
2. This Consent to Operate is being granted for Brick Kiln in Rectangular Shaped Trench with ZIG-ZAG Formation along with ID fan.

3. This consent to operate of brick kiln will be subject to the various orders of Hon'ble Supreme Court passed in Civil Appeal Diary No. 18213/2021 NCR Brick Kiln Association Vs Central Pollution Control Board & Others. The operation of Brick Kiln will be strictly subject to the orders passed in this writ petition time to time.
4. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.
5. This consent is valid for only domestic discharge through septic tank/soak pit.
6. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended.
7. Entire moving area around the Brick kiln should be paved with the bricks to minimize the fugitive dust emission from Brick kiln operations.
8. In compliance of Notification No. G.S.R. As per 143(E) dated 22.02.2022 of Ministry of Environment, Forest and Climate Change, New Delhi, the amount of Particulate Matter in the emissions generated by the brick kiln should not exceed 250 mg/Nm3 and the height of stack must not be less than as stated in the notification.
9. Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
10. Brick kiln shall submit annual returns as per above mentioned rules. Also, Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
11. Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
12. In case of use of standby DG set, it must be operated as per direction no. 55 issued by CAQM & AA, Delhi. The link for same is https://caqm.nic.in/WriteReadData/ LINKS/ 5537426406-4577-4794-bb99-8982c37356dc.pdf
13. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time, including directions issued under Graded Response Action Plan (GRAP) for National Capital Region.
14. Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
15. The brick kiln shall ensure to maintain 6x4 feet platform and 4" porthole as monitoring facility on the stack in compliance of Hon'ble Supreme Court order dt. 13.05.2022.
16. Regarding Fuel , as per direction no. 65 issued by Commission for Air Quality Management & Adjoining Areas, Delhi, Brick kiln will ensure use of approved fuel i.e., Biomass/Agriculture refuse and Pellets/briquettes/PNG etc. as far as possible. Brick kiln shall not use any unauthorized/restricted fuel like rubber/ scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. in the Manufacturing process.
17. The ash generated in the brick kilns shall be fully utilized in-house in brick making.
18. The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks on paved roads.
19. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
20. Vehicles shall be covered during transportation of raw material/bricks.
21. The Brick kiln will submit revised lease deed one month prior to the expiry of the same, if applicable. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
22. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
23. Extraction of ground water through any mechanism like bore well etc. is not allowed without prior

Registration/Permission from UP Ground Water Department (UPGWD).

24. Brick kiln shall make rain water harvesting on the premises as per map approved by concerned Authority. Pre-monsoon and Post- monsoon maintenance of rain water harvesting pit shall be done annually.

25. In compliance of THE UTTAR PRADESH BRICK KILNS (SITING CRITERIA FOR ESTABLISHMENT) RULES, 2012 Multi layer and multi storey green belt of 10 m width shall be constructed along the periphery of brick kiln leaving two 10 m wide gaps in the boundary for entry and exit of material and vehicles. A wall of 3 m height shall be constructed on the sides where land is not available for green belt development to prevent fugitive dust emission.

ANKIT SINGH Digitally signed by ANKIT SINGH Date: 2022.09.28 17:03:17 +05'30'

Regional Officer
UPPCB, Muzaffarnagar

Copy to:

Regional Officer
UPPCB, Muzaffarnagar

संलग्नक-7

कार्यालय तहसीलदार बुढाना, मुजफ्फरनगर ।

संख्या 794 / र0का0 दिनांक 26-6-2023

विषय : ग्राम रसूलपुर दभेडी तहसील बुढाना निवासी 03 बच्चो की पानी के गडढे मे डूबने से मृत्यु विषयक।

अपर जिलाधिकारी (वि0 / रा0),
मुजफ्फरनगर।

महोदय,

उपरोक्त विषयक सादर अवगत कराना है कि तहसील बुढाना मे आज दिनांक 26.06.2023 को ग्राम रसूलपुर दभेडी के 03 बच्चो की गढढे मे भरे बरसात के पानी मे डूबने से मृत्यु हो गयी है इस सम्बन्ध मे राजस्व निरीक्षक शाहपुर की आख्या दिनांक 26.06.2023 प्राप्त की गयी ।

राजस्व निरीक्षक शाहपुर की आख्या के अनुसार आज दिनांक 26.06.2023 को अपरान्ह लगभग 1.00बजे ग्राम रसूलपुर दभेडी तहसील बुढाना निवासी अहसान नाबा0आयु लगभग 10 वर्ष पुत्र आरिफ , असद आयु लगभग 08 वर्ष एवं फैसल आयु लगभग 06 वर्ष पुत्रगण हुसैन निवासीगण रसुलपुर दभेडी तहसील बुढाना की गॉव अलीपुर अटेरना स्थित मॉ भगवती ब्रिक फिल्ड में भटटे की पथवार के खुदान मे बरसात के पानी से भरे गहरे गडढे मे खेलते हुए डूबने से मृत्यु हो गयी है।

इस सम्बन्ध मे मौके पर उपस्थित मृतक बच्चो के पिता आरिफ एव हुसैन पुत्रगण युसुफ निवासीगण रसूलपुर दभेडी एवं अन्य लोगो के ब्यान लिये गये। मृतक के अभिभावको द्वारा मृतक बच्चो के पोस्टमार्टम कराने एव अन्य कोई काननूनी कार्यवाही कराने से इन्कार किया गया।

आख्या महोदय की सेवा मे सादर प्रेषित है।

संलग्नक : यथोपरि।

तहसीलदार,
बुढाना।

प्रतिलिपिः उपजिलाधिकारी बुढाना महोदय की सेवा मे सादर प्रेषित है।

तहसीलदार,
बुढाना।

प्रमाणित

तहसीलदार
बुढाना (मु0नगर)

महोदय,

सादर अवगत कराना है कि आज दिनांक 26.06.2023 को अपरान्ह लगभग 1:00 बजे ग्राम रसूलपुर दभेड़ी तह० बुढ़ाना निवासी अहसान पु० वा० आयु लगभग 10 वर्ष पुत्र आरिफ, असद आयु लगभग 8 वर्ष व फैसल आयु लगभग 6 वर्ष पुत्रगण हुसैन निवासीगण रसूलपुर दभेड़ी तह० बुढ़ाना के गाँव अलीपुर अटेरना स्थित माँ भगवती ब्रिक फील्ड में भट्टे की पथवार के खुदान में बरसात के पानी से भरे गहरे गड्ढे में खेलते हुए डूबने से मृत्यु हो गई है। इस सम्बन्ध में मौके पर उपस्थित मृतक बच्चो के पिता आरिफ एवं हुसैन पुत्रगण युसुफ निवासीगण रसूलपुर दभेड़ी एवं अन्य लोगो के ब्यान लिये गये। मृतक के अभिभावको द्वारा मृतक बच्चो के पोस्टमार्टम कराने एवं अन्य कोई कानूनी कार्यवाही कराने से इन्कार किया गया है रिपोर्ट उचित कार्यवाही हेतु महोदय की सेवा में सादर प्रेषित है।

Anuj kumar लेखपाल
26.06.2023

[signature]
26/6/2023 रा०नि०-शौरोन

अग्रसारित
[signature]
तहसीलदार
बुढ़ाना (मु०नगर)

मैं हुसैन पुत्र यूसुफ आयु लगभग 35 वर्ष जाति मु० ... पेशा मजदूरी निवासी रसूलपुर दभेड़ी ने ब्यान किया कि आज दिनांक 26-06-2023 को समय लगभग 1:00 बजे दोपहर को मेरे दो पुत्र असद आयु लगभग 8 वर्ष व फैसल आयु लगभग 6 वर्ष खेलते-खेलते ... के भट्टे की पथेर पर चले गए जहाँ पर ... बरसात का पानी गड्ढो में भरा हुआ था जिसमें बच्चे नहाने लगे गड्ढे में गहरा पानी होने के कारण पानी में डूब गए डूबने से बच्चो की मृत्यु हो गई जिसका हम किसी प्रकार की कोई कानूनी कार्यवाही (पोस्टमार्टम) आदि नही कराना चाहते है ब्यान सुनकर व पढ़कर तस्दीक किया।

अतीक राणा
9837845566

हुसैन

8445999618

ईसा राणा

मो० जावेद - 9359977255

आरिफ 9837371920

नि० अंगूठा

यूसुफ

Anuj Kumar लेo
26.06.2023
ले० हे० शौरी ...

26/6/2023

जानेआलम

सत्यापित
Teh (B)
तहसीलदार
बुढाना (मु0नगर)

बयान

मैं आरिफ पुत्र यूसुफ आयु लगभग लगभग 50 वर्ष जाति मु० राजपूत पेशा मजदूरी निवासी रसूलपुर दभेड़ी ने बयान किया कि आज दिनांक 26/06/2023 को समय लगभग 1:00 बजे दोपहर को मेरे पुत्र अहसान आयु लगभग 10 वर्ष खेलते-खेलते प्रवीण के भट्टे की पथेर पर चले गए जहाँ पर बरसात का पानी गड्ढो मे भरा हुआ था जिसमें बच्चे नहाने लगे जहाँ नहाते समय अहसान आयु 10 वर्ष तथा मेरे सगे भतीजे असद 8 वर्ष व फैसल आयु 6 वर्ष पुत्रगण हुसैन इन तीनो बच्चो की गड्ढे के गहरे पानी में डूबने से मृत्यु हो गई और हम किसी भी प्रकार की कोई कानूनी कार्यवाही (पोस्टमार्टम) आदि की कार्यवाही नही कराना चाहते है बयान सुनकर व पढ़कर तस्दीक किया।

नि० अँगूठा
आरिफ
7037316656

अनिल राणा
9837844566
ईसा राणा
मो० जावेद 9859177253
आमिर 9837371920

Anuj Kumar लेखपाल
26.06.2023
क्षेत्र०-शेरी अहरी

26/6/2023

नि० अँगूठा
यूसुफ

सत्यापित
Teh
तहसीलदार
बुढ़ाना (मु0 नगर)

पानीअभ्यर